

F. No. J-11017/15/2017-Judicial (Part-2)
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi,
Dated 13th February, 2018

ORDER


The President is pleased to engage **Mrs. Priyanka**, Advocate as Central Government Counsel for conducting Central Government litigation (except the cases of Railways & Taxation) before the Punjab & Haryana High Court at Chandigarh, as shown below, for a period of three years from the date of this order or until further orders, whichever is earlier:

Punjab & Haryana High Court at Chandigarh

Central Government Counsel


Name	Contact details	Enrl. No.
Mrs. Priyanka	W/o Shri Jaswinder Singh, Vill. Jubbal (Radaur), Distt. Yamunanagar (Haryana). Mob: 9818890743, 9215500743 Email: jaswinder26po@gmail.com	P/1244/2014

- The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's O.M. No. 26(1)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.
- Hindi version of this order will follow.


(Inder Kumar)
Additional Secretary

Copy for information to:-

- PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
- Shri Satya Pal Jain, Addl. SGI, Punjab & Haryana High Court, Chandigarh.
- Shri Chetan Mittal, Asstt. SGI, Punjab & Haryana High Court, Chandigarh.
- The Registrar, Punjab & Haryana High Court, Chandigarh.
- Mrs. Priyanka, Central Govt. Counsel at the address as mentioned herein above.
- Hindi unit, Department of Legal Affairs for Hindi translation of the order.
- Guard File/Judicial Section with 5 spare copies.


(D. Srinivas)
Section Officer (Judicial)
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